

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 13.06.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 67/16	IA 19/16 in TP 14/16	Hearing	397/ 398	Arun Bhat Vs. Banana County Resorts P. Ltd. & 4 Ors.

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

1. RAGHAVENDRA C.R
9448207163

Counsel for
Petitioner

Raghu
13/6/2017

P.T.O.

Counsel for petitioner is present. No representation for respondents. Respondents are called, absent. Even on the last hearing also, none appeared for respondents. Petitioner counsel has already submitted arguments on behalf of the petitioners. The matter is coming up for hearing on behalf of respondents.

Earlier, the Tribunal acted on the request letter addressed to the Tribunal by the counsel for respondents seeking adjournment. Now, the matter is listed today for appearance of counsel for respondents to submit arguments. Yet, the counsel has not turned up.

Meanwhile, counsel for petitioner has shown a letter said to have been addressed by the counsel for respondents which was in the name of Bench Officer of this Tribunal seeking adjournment on the ground of inconvenience. The counsel for petitioner has informed the Tribunal one more opportunity may be given to the counsel for respondents acting on the letter addressed by the counsel for the respondents.

This is a matter relating to the year 2008. On enquiry from the Registry, no such letter was received by the Tribunal till date. It was said to have been addressed by the counsel for respondents and copy is shown to us by the counsel for petitioner. Since this is a matter pending since 2008 and considering the other circumstances, the Tribunal feels that one more opportunity be given to the counsel for respondents in the interest of justice to hear arguments on behalf of the respondents. If the counsel for respondents fail to attend the Court on the next hearing and submit arguments, then, the Tribunal will decide the matter on the material available on record since the counsel for petitioner has already submitted arguments.

List it on 10.07.2017.



MEMBER (J)



MEMBER (T)